



2026:AHC:14717

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 45364 of 2025

Santosh Kumar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

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|---------------------------|----------------------------------------------------------------|
| Counsel for Petitioner(s) | : Ajay Kumar Yadav, Sachin Kumar Jaiswal, Vishal Kumar Jaiswal |
| Counsel for Respondent(s) | : C.S.C.                                                       |

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. List of fresh cases has been revised. Nobody is present on behalf of petitioner though learned Standing Counsel is present on behalf of State-respondent.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present writ petition is to direct the Respondent No.2-Tehsildar, Tehsil Shahganj, District Jaunpur to decide the Case No.T-201914360107435/2019, under Section 35 of the U.P. Revenue Code 2006 village Tighara Mujakkirpur Anguli Tehsil Shahganj, District Jaunpur, which pending before the respondent no.2 since 2022.
4. It is argued by the counsel for the petitioner that as per provisions contained under sub-rule (7) of Rules 34 of the U.P. Revenue Code Rules, 2016, such kind of applications should be decided within a time bound period. Sub Rule (7) of Rules 34 reads as follows:-

*"(7). The Tahsildar shall make an endeavor to decide 20 the undisputed case of mutation within the period of 45 days from the date of the registration of the case and the disputed case of mutation within the period of 90 days and if the proceeding is not concluded within such*

*period the reason for the same shall be recorded."*

5. It is clear from perusal of the record that inspite of the aforesaid till date no final decision has been taken in the matter, hence the present writ petition.

6. In the facts and circumstances of the case, the present writ petition is **disposed of finally** directing the Respondent No.2-Tehsildar, Tehsil Shahganj, District Jaunpur to decide the aforesaid case, expeditiously and preferably within a period of **three months** from the date of presentation of certified copy of this order, unless there is no legal impediment.

**(Prakash Padia,J.)**

**January 21, 2026**

Swati